

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1014
(TO BE ANSWERED ON 10.02.2022)

AMENDMENTS TO IAS (CADRE) RULES, 1954

1014. SHRI SANJAY RAUT:
SHRI JOHN BRITTAS:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that many State Governments have opposed the amendments to the IAS (cadre) Rules, 1954, which would enable the Central Government to post IAS officers on central deputation bypassing reservations of the State Governments; and
- (b) if so, the details thereof and Government's response thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): The extant IAS (Cadre) Rules, 1954 contain provisions for central deputation of IAS officers. However, State Governments have not been sponsoring adequate number of officers for central deputation.

In view of the above, in terms of the provisions contained in Section 3 of All India Services Act, 1951, comments have been sought from States/UTs on a proposal to amend Rule 6(1) of IAS (Cadre) Rules, 1954 relating to the Central Deputation of IAS officers, which are under examination.
